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**NATIONAL COMPANY LAW TRIBUNAL
AHMEDABAD BENCH
AHMEDABAD**

**CP(CAA) No. 22/NCLT/AHM/2017
With Gujarat High Court CA no. 530 of 2016**

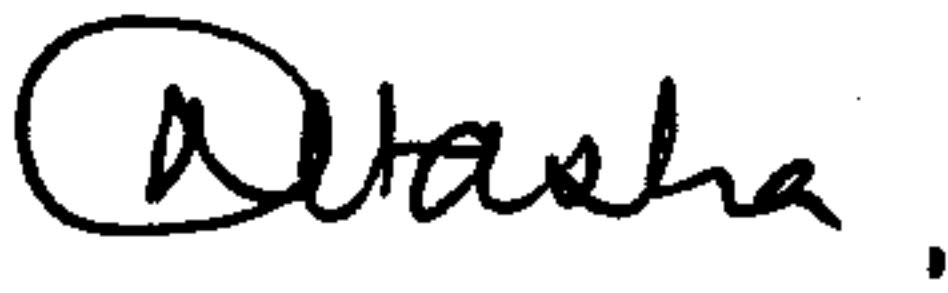
Coram:

**Present: Hon'ble Mr. BIKKI RAVEENDRA BABU
MEMBER JUDICIAL**

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF AHMEDABAD
BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 19.05.2017**

Name of the Company: Madhav Infra Projects Ltd.

Section of the Companies Act: Section 230-232 of the Companies Act, 2013

<u>S.NO.</u>	<u>NAME (CAPITAL LETTERS)</u>	<u>DESIGNATION</u>	<u>REPRESENTATION</u>	<u>SIGNATURE</u>
1.	NAVIN PAHWA	Adv	PETITIONER	
2.				

ORDER

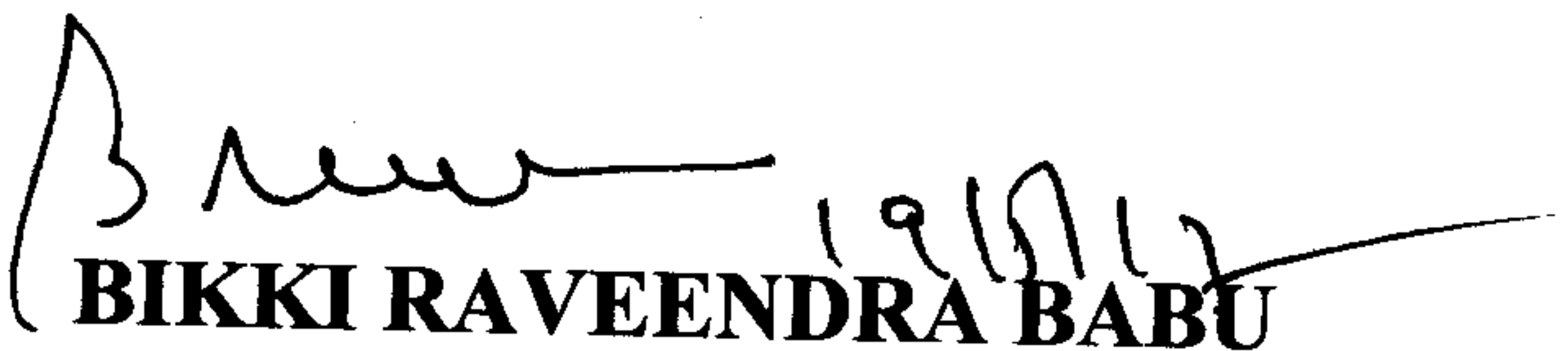
Learned Advocate Mr. Navin Pahwa present for Petitioner.

Petitioner filed IA 118/2017 seeking extension of time for complying of direction 2 and 4 in the order dated 12.04.2017 passed in CP (CAA) 22/2017 and said application was allowed.

Regional Director informed this Tribunal that Petitioner did not comply with other directions given in the order and sought for extension of time for filing its representation.

The Regional Director shall file its representation on or before 06.07.2017.

List the matter on 06.07.2017 for hearing.


**BIKKI RAVEENDRA BABU
MEMBER JUDICIAL**

Dated this the 19th day of May, 2017.